

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 104/89

199

T.A. NO:

DATE OF DECISION 24.3.1992

SHRI R.N.SHINDE

Petitioner

SHRI K.R.JADHAV

Advocate for the Petitioners

Versus

THE UNION OF INDIA AND ORS.

Respondent

SHRI J.G.SAWANT

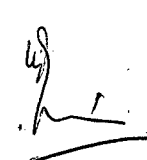
Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*


(M.Y.PRIOLKAR)
M/A

mbm*